NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 553 of 2019

IN THE MATTER OF:

IDBI BankAppellant

Vs.

Mamta Binani & Ors.Respondents

Present:

For Appellant: Mr. Manmeet Singh, Mr. Abhinav Vasisht and

Ms. Nishtha Chaturvedi, Advocates

For Respondents: Mr. Abhimanyu Bhandari, Advocate

Mr. Srinivasan and Mr. Avinash, Advocates for R-2.

Ms. Sreenita, Advocate for R-1 (RP)

ORDER

05.06.2020: At request of both sides, the matter is adjourned to **16**th **July, 2020** under the caption 'For Admission (After Notice)'.

The Learned Counsel for the 2nd Respondent/ Successful Resolution Applicant is permitted to file an Interlocutory application seeking necessary relief as prayed for therein, within three days from Monday i.e. 08.06.2020. The copy of the said Interlocutory Application may be served to the all contesting parties including the Appellant/ other Respondents. For filing of Counter by the concerned Respondents one week time is granted thereafter.

[Justice Venugopal M.] Member (Judicial)

> [Kanthi Narahari] Member (Technical)